

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC.NO.394/SO/2020

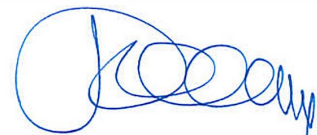
DATED: 30.12.2020

NOTIFICATION

Sub: COVID-19 Un-lockdown – Continuing the present practice of Filing and Virtual/Physical hearing of the matters by the Hon'ble Judges from the High Court premises or from respective Home Offices as the case may be till further orders – Instructions - Issued.

- Ref:**
1. High Court's Circular in Roc.No.394/SO/2020, dt.16.3.2020
 2. High Court's Notification in Roc.No.394/SO/2020, dt.27.3.2020.
 3. Guidelines dated 9.5.2020 for online filing and video-conferencing.
 4. High Courts Notifications in ROC No. 394/SO/2020, dated 13.4.2020, 17.4.2020, 19.4.2020, 25.4.2020, 7.5.2020, 14.5.2020, 15.5.2020, 29.5.2020, 06.6.2020, 13.6.2020, 18.6.2020, 27.6.2020, 18.7.2020, 10.8.2020, 03.09.2020 and 12.9.2020, 26.09.2020 and 03.10.2020.
 5. High Court's Notification in Roc.No.394/SO/2020, dt.07.11.2020.
 6. High Courts' SOP in ROC No.394/SO/2020 dated 04.09.2020.

Upon considering the present situation and the request of the stake holders, the High Court has decided to continue the present practice of Filing and Virtual/Physical hearing of the matters by the Hon'ble Judges from the High Court premises or from respective Home Offices as the case may be till further orders. It is further decided to extend the instructions in the Notification reference 5th cited dated 07.11.2020 and the SOP dated 04.09.2020 in the reference 6th cited, till further orders.



REGISTRAR GENERAL

30/12/2020